CHILDREN (PLEDGING OF LABOUR) ACT 1933

THE CHILDREN (PLEDGING OF LABOUR) ACT, 1933

ACT NO. 2 OF 1933 1*

[24th February, 1933.]

An Act to prohibit the pledging of the labour of children. WHEREAS it is expedient to prohibit the making of agreements to pledge the labour of children, and the employment of children whose labour has been pledged; It is hereby enacted as follows:--

Short title, extent and commencement.

- 1. Short title, extent and commencement.- (1) This Act may be called the Children (Pledging of Labour) Act, 1933.
- 2*[(2) It extends to the whole of India 3***.]
- (3) This section and sections 2 and 3 shall come into force at once, and the remaining sections of this Act shall come into force on the first day of July, 1933.

2. Subs. by the A. O. 1950, for sub-section (2). 3. The words "except the State of Jammu and kashmir" omitted by Act 51 of 1970, s. 2 and Sch. (w.e.f. 1-9-1971). 86

Agreements contrary to the Act to be void. 3. Agreements contrary to the Act to be void.- An agreement to pledge the labour of a child shall be void.

Penalty for parent or guardian making agreement to pledge the labour of a child. 4. Penalty for parent or guardian making agreement to pledge the labour of a child.- Whoever, being the parent or guardian of a child, makes an agreement to pledge the labour of that child, shall be punished with fine which may extend to fifty rupees.

Penalty for making with a parent or guardian an agreement to pledgethe labour of a child. 5. Penalty for making with a parent or guardian an agreement to pledge the labour of a child.-

Whoever makes with the parent or guardian of a child an agreement whereby such parent or guardian pledges the labour of the child shall be punished with fine which may extend to two hundred rupees.

Penalty for employing a child whose labour has been pledged. 6. Penalty for employing a child whose labour has been pledged.- Whoever, knowing or having reason to believe that an agreement has been made to pledge the labour of a child, in furtherance of such agreement employs such child, or permits such child to be employed in any premises or place under his control, shall be punished with fine which may extend to two hundred rupees.